GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

LOK SABHA

UNSTARRED QUESTION NO.464

TO BE ANSWERED ON FRIDAY THE 20TH JULY, 2018 ASHADHA 29, 1940 (SAKA)

TAXES ON HANDLOOM WEAVERS

464. SHRI RABINDRA KUMAR JENA:

Will the Minister of FINANCE be pleased to state:

- (a) whether under the Goods and Services Tax (GST) Rules, all the input materials used in handloom production in addition to the finished cloth, attract a tax;
- (b) if so, the details thereof; and
- (c) if not, the other avenues where the handloom weaver operations are taxed?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA)

(a)&(b): Certain items used in handloom production and handloom products are exempt from GST, which *inter alia* include

- (1) Khadi yarn
- (2) Khadi fabric
- (3) Gandhi Topi
- (4) Amber charkha

(c): Handloom fabrics are taxed at 5% GST rate.
